

Cuse No. 703/2019

FIR No. 59/2018

PS Anand Parbat

State Vs. Chandra Shekhar

26.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
None for the accused.

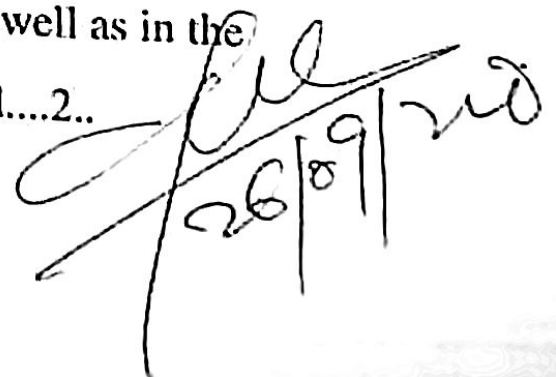
Perusal of the file shows that vide order dt. 03.03.2020, Id. District & Sessions Judge, West, THC, Delhi has withdrawn the present case from the court of Id. ASJ (Spl. FTC)-01, THC, Delhi and same was assigned to this Court and parties were directed to appear on 01.04.2020. However, due to lock-down, the present case could not be taken up on 01.04.2020 and the matter was adjourned en-block.

Thereafter, the matter was taken up on 23.09.2020 and on that day, accused as well as his counsel appeared through VC.

Today, accused is absent.

Due to present pandemic situation as well as in the

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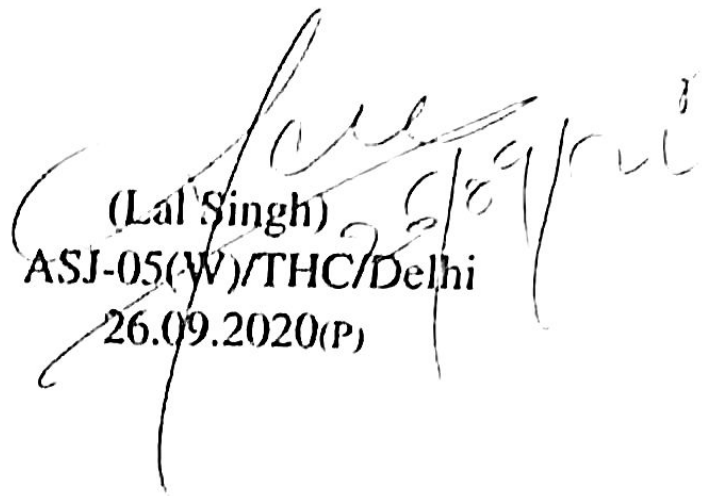
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interest of justice, no adverse order is being passed against the accused for his non-joining the proceedings today.

**Let the present case be checked and registered.**

Put up on 07.12.2020 for consideration on the point of Charge.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Case No.575/18

FIR No. 285/18

PS: Mundka

State Vs. Suraj Bhan

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

26.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. R.P. Sarwan, Ld. Legla Aid Counsel for the accused.  
Accused Suraj Bhan produced through VC from Central Jail No.1,  
Tihar.

Matter is listed today for judgment.

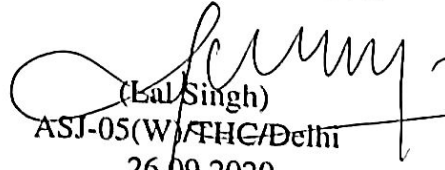
Vide separate judgment, accused is acquitted for the offence punishable U/s 392/397/506 IPC and U/s 25 Arms Act.

Further, it is ordered that case property of this case, if any, be disposed of/destroyed after expiry of period of filing of appeal, if any.

Accused to furnish bail bond in terms of Section 437A Cr. P.C, for a sum of Rs.10,000/- with one surety in the like amount and same shall be remained valid for a period of six months.

At this stage, Ld. Legal Aid counsel for the accused submits that today surety of the accused is not available and he is seeking some time to furnish the bail bond in terms of Section 437-A Cr. P.C.

Put up on 28.09.2020 for furnishing bail bond U/s 437-A Cr.P.C.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

**Case No. 56664/2016**  
**FIR No. 281/2013**  
**PS Uttam Nagar**  
**State Vs. Ajit & Another**

26.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

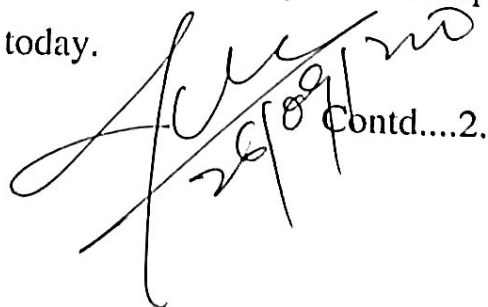
Present : Sh. M.A.Khan, Id. Addl. PP for the State.  
Sh.N.L. Singh, Ld. Counsel for the accused Ajit.  
None for other accused Jyoti.

This matter is listed today for recording of statements of accused persons u/s 313 Cr.P.C.

Perusal of the file shows that before lock-down, both the accused persons were in J.C.

However, Id. Counsel for accused Ajit submitted on the last date of hearing that both the accused persons at present, are on interim bail. He also submits that accused Ajit is at present in his native village and hence, he is orally seeking his exemption from personal appearance.

In view of the above, accused Ajit is exempted from personal appearance, only for today.

  
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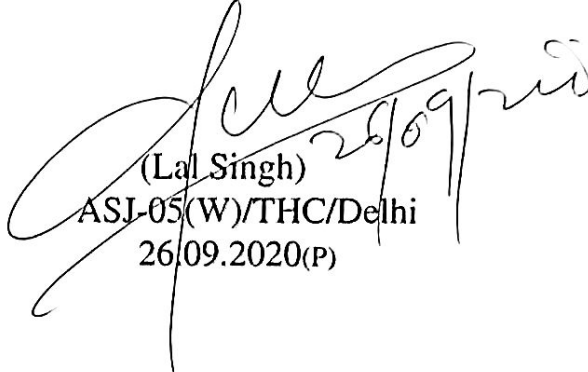
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Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused Jyoti for not appearing today in this case, only for today.

As accused persons are absent, hence, statements of accused persons u/s 313 Cr.P.C. can not be recorded today.

Therefore, matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for recording of statements of accused persons u/s 313 Cr.P.C.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26/09.2020(P)

**CR No. 55846/2016**

**Ashok Jha Vs. Govt. of NCT of Delhi & Anr.**

26.09.2020

**Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.**

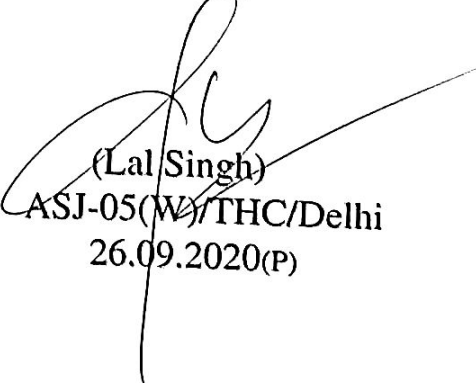
Present : Petitioner Ashok Jha in person.  
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.1.  
None for respondent no.2.

Matter is at the stage of consideration.

Petitioner submits that revision petition filed by respondent no.2 before the Hon'ble High Court of Delhi is listed for 03.12.2020 and next date may be given thereafter.

In view of the above, matter is adjourned for 07.12.2020.

Put up on 07.12.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**Case No. 860/2018**  
**FIR No. 791/2015**  
**PS Moti Nagar**  
**State Vs. Deepak & Others**

26.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Anil Kumar Jain, Ld. Counsel for accused persons  
namely Arun Chouhan and Rahul Mehta through VC.  
None for other accused.

Matter is at the stage of PE.

Perusal of the file shows that all the accused persons are on bail in this case, however, they have not appeared today.

At the oral request of Sh. Anil Kumar Jain, Advocate, accused Arun Chouhan and Rahul Mehta are exempted from personal appearance, only for today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the other accused, who did not appear today in this case.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of

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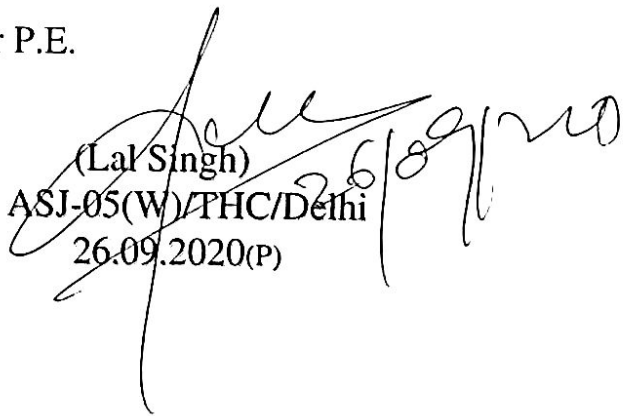
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the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.12.2020.

Put up on 07.12.2020 for P.E.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)





**CR No. 410/2019**  
**Rajeev Kumar Vs. The State**

26.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Sanjeev Kumar, Id. Counsel for the Petitioner.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent.

Matter is at the stage of arguments on the revision petition.

Arguments partly heard.

At this stage, Id. Counsel for the Petitioner submits that he will also file written arguments before the next date of hearing.

Put up on 08.10.2020 for further arguments.

(Lal Singh)  
ASJ-05(W)/PHC/Delhi  
26.09.2020(P)

**CR No. 104/2020**

**Bijoy Thomas & Anr. Vs. State of NCT of Delhi & Anr.**

26.09.2020

**Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.**

Present : Sh. Sudhir Rao, Id. Counsel for the Petitioners alongwith both the Petitioners in person.

This revision petition was assigned to this Court for 01.04.2020 vide order dt. 18.03.2020 of Id. District & Sessions Judge, West.

Matter could not be taken up on 01.04.2020 due to lock-down.

Thereafter, matter was taken up on 23.09.2020 and Id. Counsel for the petitioner apprised about the above facts on 23.09.2020 and hence, matter is listed for today.

**Let the present revision petition be checked and registered.**

Issue notice to the respondents on filing of PF/RC etc., returnable for 07.12.2020.

Put up on 07.12.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/YHC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Case No.701/19  
FIR No.173/18  
PS: Ranhola  
State Vs. Amrish Tyagi & Anr.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

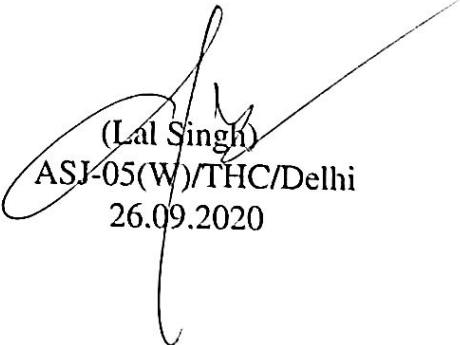
26.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State/through VC.  
Sh. Ajit Singh, Ld. Counsel for the accused persons.  
Both accused are present on bail.

Matter is at the stage of argument on the point of charge.

Argument partly heard.

Put up on 07.10.2020 for further argument on the point of charge.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Case No.572/17

FIR No.268/17

PS: Nangloi

State Vs. Pawan Kumar

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

26.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.

Matter is at the stage of P.E.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of above, matter is adjourned for 07.12.2020.

Put up on 07.12.2020 for P.E.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

CrI. Rev. No.310/19  
Mohan Bir Singh Vs. Gurmukh Singh

26.09.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/ 2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Sujit Kumar, proxy counsel for counsel for the petitioner.  
Sh. Gurvinder Singh, Ld. Counsel for the respondent.

Matter is listed today for argument on the application for condonation of delay.

At this stage, proxy counsel for the petitioner submits that the main counsel is unwell as he is suffering from cancer and also suffering from kidney ailment and he is not in a position to appear in the court and hence, seeking adjournment.

In view of the above, matter is adjourned for 17.11.2020.

Put up on 17.11.2020, for arguments on above application.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Case No.350/17

FIR No.09/15

PS: Ranhola

State Vs. Mukesh Gupta & Ors.

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No.545/13726-13784/Misc/Gaz.DJ West/Delhi/2020 dated 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.


26.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State/through VC.  
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for the accused  
Mukesh Gupta and Bimla Devi.  
All the three accused persons are present on bail.

Matter is at the stage of consideration.

At the request of Ld. Legal Aid counsel, matter is adjourned  
for 07.12.2020.

Put up on 07.12.2020 for purpose fixed.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.636/19

PS: Nihal Vihar

State Vs. Rahul Sharma

U/s 307/34 IPC & 25/27 Arms Act

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Vikesh Rathi, Ld. counsel for the applicant/accused through VC.

This application as filed on behalf of applicant/ accused Sachin Pal for withdrawal of earlier bail application, is listed today for consideration.

However, today one fresh application on behalf of applicant/accused received as filed from jail through jail visiting counsel.

In view of the above, matter is adjourned for 06.10.2020.

Put up on 06.10.2020, alongwith bail application bearing IA No.01/20, for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.636/19

PS: Nihal Vihar

State Vs. Rahul Sharma

U/s 307/34 IPC & 25/27 Arms Act

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Vikesh Rathi, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Sachin Pal for grant of interim bail, is listed today for consideration.

However, today one fresh application on behalf of applicant/accused received as filed from jail through jail visiting counsel.

In view of the above, matter is adjourned for 06.10.2020.

Put up on 06.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.636/19

PS: Nihal Vihar

State Vs. Sachin Kumar @ Sachin Pal

U/s 307 IPC & 25/54/59 Arms Act

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. F.C. Giri, Ld. Legal Aid Counsel for the applicant/  
accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail from jail through jail visiting counsel.

Issue notice to IO/SHO concerned to file reply as well as report regarding previous involvement of applicant/accused, returnable for 06.10.2020

Put up on 06.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/PHC/Delhi  
26.09.2020

**FIR No. 425/2019**

**PS Paschim Vihar**

**U/s 302/307/120B/201/34 IPC & 25/27/54/59 Arms Act**

**State Vs. Vikas @ Vicky**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Pranav Mehta, Proxy Counsel for Counsel for the  
accused Vikas @ Vicky.  
Sh. Praveen Dabas, Id. Counsel for the applicant/witness  
Smt. Krishna Rana through VC.

This application u/s 439(2) Cr.P.C. as filed on behalf of the applicant/witness namely Krishna Rana for cancellation of interim bail granted to the accused Vikas @ Vicky, is listed today for consideration.

At this stage, proxy counsel for accused Vikas @ Vicky has filed an application seeking exemption from physical appearance of the main counsel. Proxy counsel for the accused also submits that the main counsel is observing home quarantine as he has been tested as Covid-19 positive and hence, he is seeking an adjournment.

In view of above, matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**FIR No. 636/2019**  
**PS Nihal Vihar**  
**State Vs. Narender Sharma @ Akhtar**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
None for the accused.

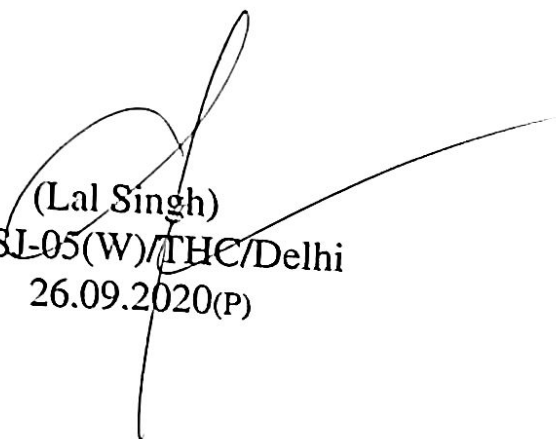
This supplementary charge-sheet was assigned to this Court vide order dt. 21.09.2020 by the Id. District & Sessions Judge, West, THC, Delhi for 24.09.2020.

On 24.09.2020, matter was taken up and adjourned for today.

Ahlmad has reported that the main charge-sheet is pending in this Court and the same is listed for 23.11.2020.

Let the present supplementary charge-sheet be checked and tagged with the main case file and put up alongwith the main file on 23.11.2020.

Put up on 23.11.2020.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**FIR No. 318/2018**

**PS Patel Nagar**

**U/s 186/353/307/147/148/149/34 IPC & 27 Arms Act**

**State Vs. Pawan Kumar Gautam**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Jaipal Singh and Mohd.Ilyas, Ld. Counsels for the  
applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the  
applicant/accused for grant of regular bail, is listed today for  
consideration.

Heard for some time.

Put up on 16.10.2020 for further arguments.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**FIR No. 381/2019**  
**PS Nihal Vihar**  
**U/s 307 IPC**  
**State Vs. Mohit @ Bholi**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Suresh Chander, Ld. Counsel for the  
applicant.

This application has been filed on behalf of the applicant  
Prashant for release of vehicle bearing no. HR-79-0169 on superdari.

Reply received on behalf of HC Praveen Kumar.

Notice be issued to the IO of this case to appear in  
person on the next date of hearing i.e. 07.11.2020.

Put up on 07.11.2020 alongwith main case for  
consideration.

(Lal Singh)  
ASJ-05(W)/PHC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

IA No.02/20  
FIR No.389/19  
PS: Punjabi Bagh  
State Vs. Ikram @ Arif

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Mohd. Tabrej, Ld. counsel for the applicant.

This application has been filed before lock-down on behalf of applicant for releasing the vehicle bearing No. DL 4CAS 8483, on superdari.

Reply to the above application not received as yet.

IO is also absent despite direction to appear in person.

Issue fresh notice to IO to file reply to the above application and also to appear on next date of hearing in person, returnable for 01.10.2020.

Put up on 01.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

**FIR No. 887/2009**

**PS Punjabi Bagh**

**U/s 302/307/120B/174A/201/34 IPC & 25/27/54/59 Arms Act**

**State Vs. Satyawan @ Sonu**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Gulab Chand, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the  
applicant/accused for grant of regular bail, is listed today for further  
arguments.

Further arguments partly heard.

Some clarification is required from the IO.

Issue notice to the IO of the case, returnable for  
06.10.2020.

Put up on 06.10.2020 for further arguments.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**FIR No. 137/2014**  
**PS Tilak Nagar**  
**U/s 308/341/34 IPC**  
**State Vs. Jasvinder Singh @ Jassu**

26.09.2020

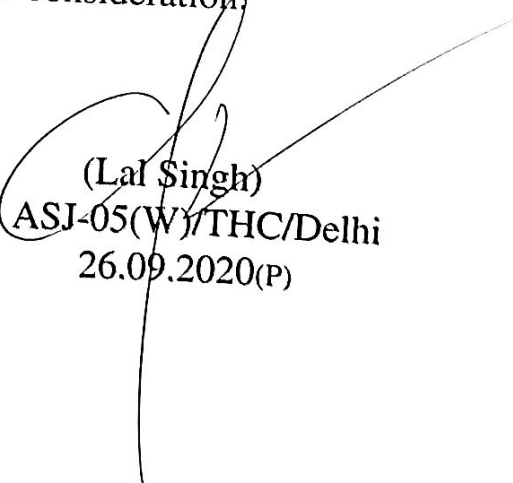
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Avninder Singh, Ld. Counsel for the  
applicant/surety.

This application has been filed on behalf of the  
applicant/surety for cancellation of FDR.

On the last date of hearing, Ahlmad had reported that file  
of this case is in the record room.

Let main file be requisitioned from the record room for  
06.10.2020.

Put up on 06.10.2020 for consideration

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)



**FIR No. 119/2019**

**PS Mundka**

**U/s 395/397/506/34 IPC**

**State Vs. Kamal Saxena**

26.09.2020

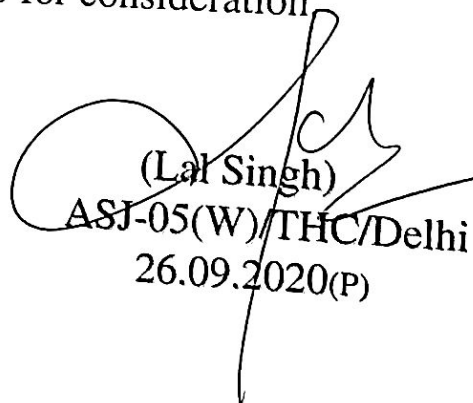
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Archit Kaushik, Ld. Counsel for the  
applicant/accused through VC.

This application has been filed on behalf of the  
applicant/accused for grant of bail.

Reply not received.

Issue Notice to the IO/SHO concerned to file reply as  
well as previous involvement report of the applicant/accused for  
01.10.2020.

Put up on 01.10.2020 for consideration

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. POC**

**FIR No. 551/2020**

**PS Moti Nagar**

**U/s 506/509/323 IPC & Section 12 of POCSO Act.**

**State Vs. Ankit Juneja**

26.09.2020

**The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Lavish Seth, Ld. Counsel for the applicant/accused through VC.  
IO/SI Rajni in person.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Though this case was listed today for physical hearing, however, Id. Counsel for the applicant/accused has joined the proceedings through VC.

IO submits that the applicant/accused is uncle of the victim/prosecutrix and before arrest, the applicant/accused used to reside in the same premises.

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26/09/2020

: 2 :

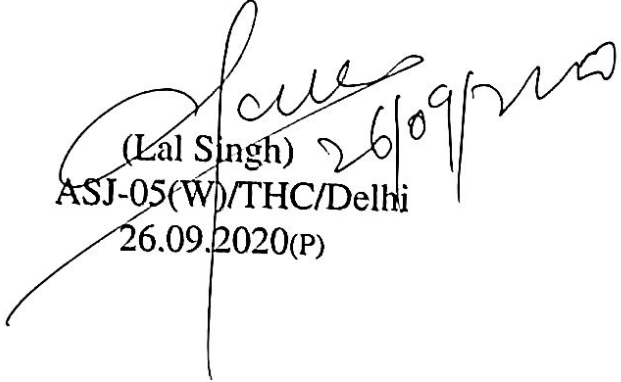
At this stage, Id. Addl. P.P. for the State submits that the applicant/accused is also involved in one another case bearing FIR no. 470/2019, PS Moti Nagar, u/s 376 IPC.

IO is directed to file previous involvement report of the applicant/accused for the next date of hearing.

At this stage, IO submits that the Charge-sheet in this case has already been filed in the Court of Id. ASJ-01 (POCSO), West, THC, Delhi on 24.09.2020.

Therefore, this matter be transferred to the concerned POCSO Court for 29.09.2020.

Put up on 29.09.2020 before the concerned Court.

  
(Lal Singh) 26/09/2020  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI

Bail Application Nos. 2229 and 2230  
FIR No. 597/2020  
PS Moti Nagar  
U/s 376D/354/354A/354B/367/506/509 IPC  
State Vs. Jai Prakash Yadav @ Michel  
and  
State Vs. Shawan Kumar

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. R.P.Srivastava and Sh. S.K.Sinha, Ld. Counsels for the applicant/accused.  
Sh. Gaurav Singhal, Id. Counsel for the complainant/prosecutrix alongwith complainant/prosecutrix in person.  
IO/SI Rajni in person.

These two applications u/s 439 Cr.P.C. have been filed on behalf of the abovesaid applicants/accused persons for grant of bail.

At this stage, IO/SI Rajni has filed reply to the above applications.

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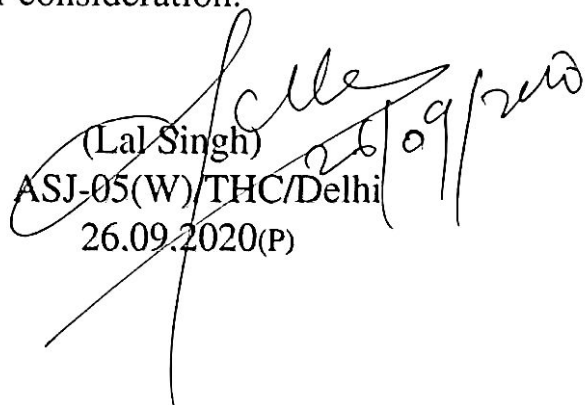
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26/09/2020

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Victim/prosecutrix submits that she is receiving threats from the relatives of the applicants/accused persons.

Thus, in view of the above submission of the victim/prosecutrix, IO is directed to file report qua the abovesaid threat stated to be advance to the prosecutrix, on the next date of hearing.

Put up on 30.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 1597**

**FIR No. 609/2020**

**PS Khyala**

**U/s 307/34 IPC & 27/54/59 Arms Act**

**State Vs. Shahbuddin**

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

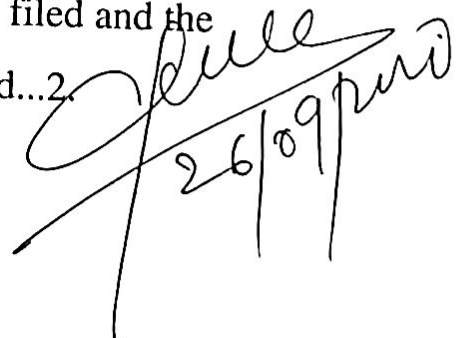
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Vinay Kumar, Ld. Counsel for the applicant/accused in person.

This application as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Though this case was listed today for hearing through Video conferencing, however, Id. Counsel for the applicant/accused appeared in person physically and requested to hear him physically in this matter for today.

At this stage, Id. Counsel for the applicant/accused submits that in this case, Charge-sheet has already been filed and the

Contd...2.

  
26/09/2020

: 2 :

same is pending before the concerned Court of Id.MM.

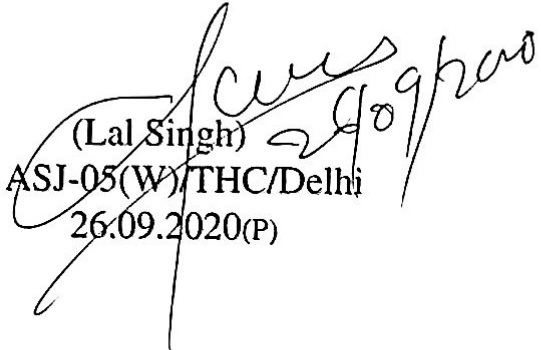
Perusal of order dt. 24.09.2020 shows that IO was directed to appear today as certain clarification was required.

In view of the above, issue notice to the IO of the case, returnable for 28.09.2020.

Charge-sheet file be requisitioned from the concerned court for the next date of hearing i.e. 28.09.2020.

At this stage, Id. Counsel for the applicant/accused submits that on the next date of hearing, he will appear through VC.

Put up on 28.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2192

FIR No. 133/20

PS: Crime Branch

State Vs. Mukesh

U/s 285/336/411/120B/34 IPC &

Sec.3/4 PRV. Of Damage to Public Property Act,

U/s 15/16 Petroleum & Mineral Pipeline Act

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh Vivek Kumar Chaudhary, Ld. counsel for the applicant/  
accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of interim bail, is listed today for consideration.

Though, this matter was listed today for hearing through VC as per cause list, however, Ld. Counsel for the applicant/accused submits that he may be heard physically in this matter.

Reply to the above application has been received on behalf of SI Rajiv Bamal, STF Crime Branch.

Ld. Addl. PP submits that applicant/accused is involved in many other cases as per the reply of IO.

However, Ld. Counsel for the applicant/accused submits that



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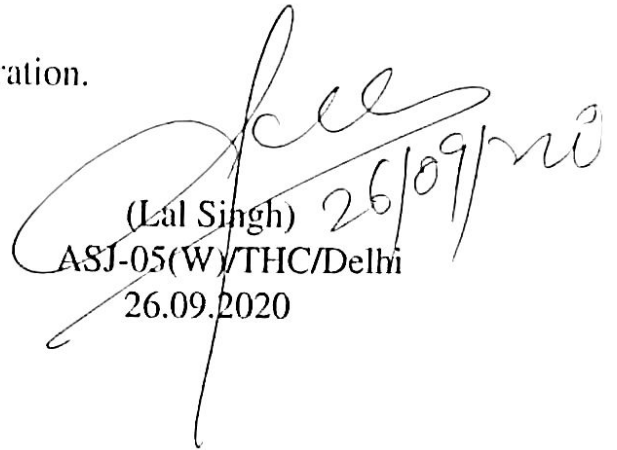


applicant/accused is not involved in any other case.

In view of the above, notice be issued to IO/SHO concerned to file previous involvement of applicant/accused, returnable for 30.09.2020.

Ld. Counsel for the applicant/accused submits that on next date of hearing he will appear physically.

Put up on 30.09.2020 for consideration.

  
(Lal Singh) 26/09/20  
ASJ-05(W)/THC/Delhi  
26.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2191**

**FIR No. 102/2020**

**PS Paschim Vihar**

**U/s 392/411/34 IPC**

**State Vs. Abid**

**26.09.2020**

**The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Rakesh Tanwar, Ld. Counsel for the  
applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

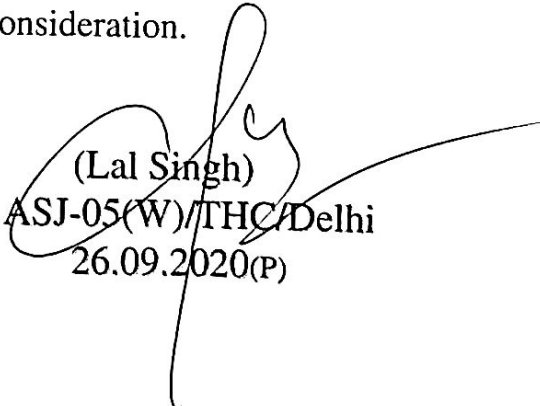
Reply already on record.

Perusal of order dt. 24.09.2020 shows that TCR was requisitioned for today.

However, TCR has not been received as yet.

Let TCR be requisitioned for the next date of hearing i.e. 29.09.2020.

Put up on 29.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI

Bail Application No. 2005

DD No. 9A

PS Punjabi Bagh

U/s 354B/363 IPC & Section 12 of POCSO Act

State Vs. Suraj

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Shaad Anwar, Ld. Counsel for the  
applicant/accused.  
SI Sumit Dhankar on behalf of the IO in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

SI Sumit Dhankar has filed reply to the present application.

In the reply, it is mentioned that some more time may be given to verify the age of the CCL.

SI Sumit Dhankar submits that the as of today the applicant is CCL and though the Id. Counsel for the applicant submitted that the applicant is major as per his Adhar Card, however, same is yet to be ascertained and hence, he is seeking some more time.

Put up on 29.09.2020 for filing report/consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail application No.2184  
FIR No.479/20  
PS:Rajouri Garden  
State Vs. Poonam  
U/s 420/34 IPC

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.Mohd. Iliyas, Ld. counsel for the applicant/accused.  
IO HC Resham Singh in person.

This application U/s 438 Cr.P.C., has been filed on behalf of applicant/ accused for grant of anticipatory bail.

At this stage, IO has filed reply to the above application.

IO submits that he has given notice U/s 41(A) Cr.P.C. to the applicant/accused to join the investigation, however, she did not join the investigation.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

I want to  
withdraw this  
bail application  
by  
Mohd Iliyas At  
(3946)ack

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2127  
FIR No.18/20  
PS: Patel Nagar  
State Vs. Raman Kumar  
U/s 392/397/411/34 IPC

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.R.P.S Singh, proxy counsel for counsel for the applicant/  
accused.

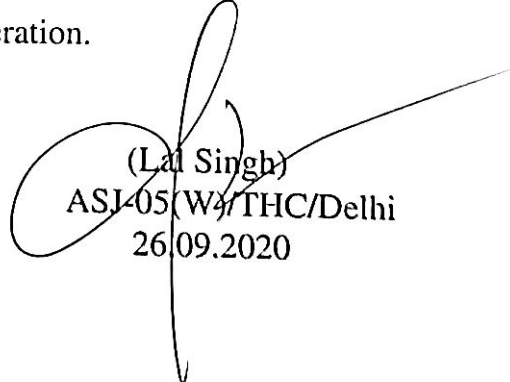
This application U/s 439 Cr.P.C., as filed on behalf of applicant/  
accused for grant of bail, is listed today for consideration.

Proxy counsel for the applicant/accused submits that today main  
counsel is not available and he is seeking adjournment.

He also submits that on next date of hearing the main counsel  
will appear physically.

At the request of proxy counsel for the applicant/accused,  
matter is adjourned for 28.09.2020.

Put up on 28.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 1425**

**FIR No. 683/2019**

**PS Punjabi Bagh**

**U/s 376(2)(1)/376(2)(n)/506 IPC**

**State Vs. Pawan**

**26.09.2020**

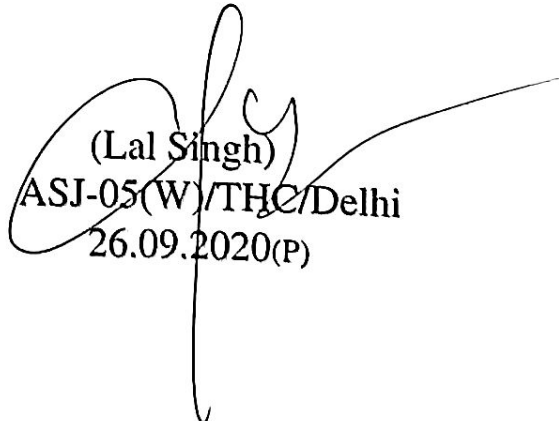
**The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Sarvesh Kumar, Ld. Counsel for the applicant/accused through phone on the mobile phone of Reader on speaker mode.

Though this matter is listed today for hearing through VC as per cause list. However, perusal of the file shows that on 31.08.2020, Id. ASJ-08 has adjourned the matter for 26.10.2020.

Reader has also contacted the counsel for the applicant/accused through phone and the Id. Counsel for the applicant/accused submitted that this matter is listed for 26.10.2020.

In view of the above, file be returned back to filing section.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

**FIR No. 119/2019**  
**PS Mundka**  
**U/s 395/397/506/34 IPC**  
**State Vs. Srikant @ Deepak**

26.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Ms. Chhaya Singh, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

Reply received on behalf of Insp. Bishamber Dayal, PS  
Mundka alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that this is  
the regular bail application moved on behalf of the applicant/accused.

Put up alongwith main file on 01.10.2020 for  
consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No. 617/20  
PS: Tilak Nagar  
State Vs. Sunaina  
U/s 13 (C) POCSO Act

26.09.2020

The undersigned is performing duty pursuant to duty roaster bearing No. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

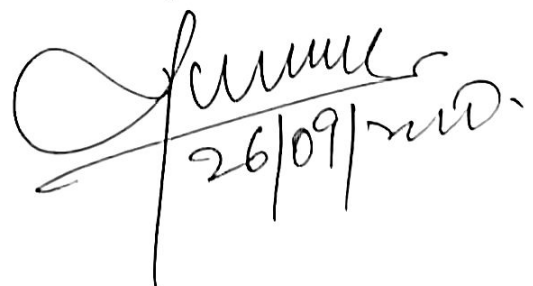
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.J.D. Sharma, Ld. counsel for the applicant/accused.  
Sh.Krishan Panjwani & Sh. Deepak Srivastava, Ld. Counsel  
for the complainant alongwith complainant as well as  
victim/prosecutrix.  
IO ASI Saroj in person.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of regular bail.

IO has filed reply to the above application.

Arguments heard.

Ld. Counsel for the applicant/accused submits that the applicant/accused got married with the father of the prosecutrix. He further submits that this is the second marriage of father of the prosecutrix. He further submits that after marriage of applicant with father of the prosecutrix, the mother of prosecutrix started contacting with the applicant and also started threatening the applicant. Thereafter, the present case was

  
26/09/2020



lodged against the applicant by the complainant. He also submits that applicant is in JC since 24.09.2020. He also submits that the alleged photograph as sent to the mobile phone of the complainant are not sent by the applicant as the same is stated to be sent from the mobile phone of the Mausi of the applicant. Ld. Counsel for the applicant argued that even in the alleged photograph, the face is not clear or visible.

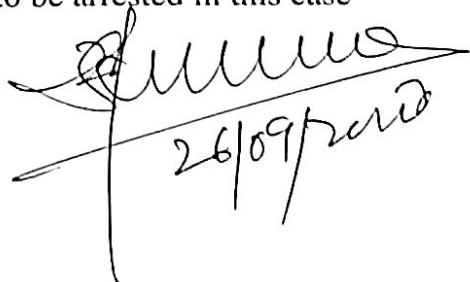
Ld. Counsel for the complainant submits that the applicant sent the obscene photograph of the prosecutrix by morphing it on the mobile phone of complainant i.e. mother of prosecutrix and the said photograph were sent through the mobile phone of Mausi of the applicant by the applicant.

Ld. Addl. PP for the submits that earlier the applicant/ accused filed the anticipatory bail and same was dismissed.

IO submits that the investigation is almost complete.

I have considered the above submissions and perused the reply as well as case diary.

The allegation against the applicant/ accused are that the applicant has performed second marriage with the father of the prosecutrix. It is also the allegation that applicant used to harass the complainant after taking drink/alcohol. It is also the allegation that the applicant/accused sent morphed/edited obscene photographs of prosecutrix to the complainant and sent a WhatsApp message that the prosecutrix is having relationship with one boy of Arab. The applicant/ accused is stated to be arrested in this case on 24.09.2020 and since then she is in JC.

  
26/09/2020

The alleged photographs were admittedly not sent from the mobile phone of the applicant to the mobile phone of complainant, rather same were stated to be sent from the mobile phone of Mausai of the applicant.

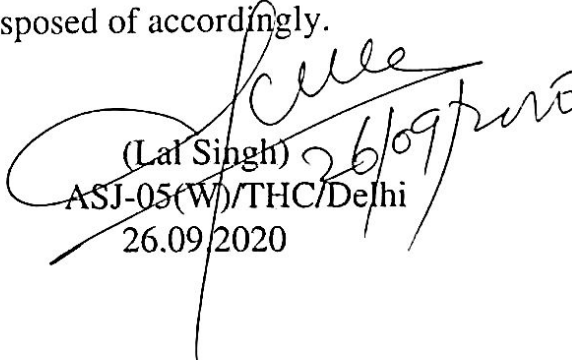
In view of the above facts & circumstance, the present application deserves to be allowed.

Accordingly, the applicant/accused is admitted on bail subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned Ld.MM /Duty MM.

The copy of this order be sent to concerned Ld.MM /Duty MM.

Copy of this order be also given dasti.

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
26.09/2020